

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.152/MP/2018

Subject : Petition seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during 2014-19

Petitioner : BRPL

Respondents : NTPC Ltd.

Petition No. 155/MP/2018

Subject : Petition seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during 2014-19

Petitioners : BYPL

Respondents : NTPC Ltd.

Date of hearing : **19.12.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, BRPL & BYPL
Shri Hasan Murtaza, Advocate, BRPL & BYPL
Ms. Bushra Waseem, Advocate, BRPL & BYPL
Shri Kanishk, BRPL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Pulkit Agarwal, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC

Record of Proceedings

These Petitions have been filed by the Petitioners, BRPL & BYPL seeking adjudication of dispute between the Petitioners and Respondent, NTPC regarding excess recovery of annual fixed costs for various generating stations of the Respondent.

2. During the hearing, the learned counsel for the Petitioners pointed out that Petition No. 115/MP/2018 filed by TPDDL on a similar issue has been admitted by the Commission on 25.7.2018. Accordingly, the learned counsel prayed that these Petitions may be admitted and listed along with Petition No. 115/MP/2018.

3. The learned counsel for the Respondent, NTPC accepted notice on behalf of NTPC. He also submitted that similar issue has been dealt with by the Commission in Petition No. 93/MP/2017.

4. After hearing the learned counsels for the parties, the Commission admitted the Petition and directed the Petitioner to serve copy of the Petition on the Respondent



immediately, if not served already. The Commission also directed the Respondent to file its reply by **15.1.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, by **22.1.2019**.

5. These Petitions shall be listed along with Petition No. 115/MP/2018 in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due date mentioned above.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

